

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No.1528/2017

CORAM:



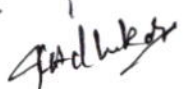
Present: SHRI M.K. SHRAWAT  
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 22.01.2018

NAME OF THE PARTIES: Ultra Tech Cement Ltd.  
V/s.  
Warasgaon lake View Hotel Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
(45)	Ruturaj. v. Bankar i/b. Lex Legal and Partners Respondents	Adv. for	
	Gauravi Adhikari	Adv for Petitioner	
Amount has been received. Therefore seeking permission to withdraw the matter.			
			

**ORDER**

**C.P. No.1528/I&BC/NCLT/MB/MAH/2017**

1. The Learned Representatives of both the sides are present.
2. The Learned Counsel of the Petitioner has made a statement that the debt amount has been received, therefore, seeking permission to Withdraw the same. It has been stated so in the Order Sheet. Granted.
3. The Petition is disposed of as Withdrawn. To be consigned to records.

Sd/-

**BHASKARA PANTULA MOHAN**  
Member (Judicial)  
22.01.2018  
aah

Sd/-

**M.K. SHRAWAT**  
Member (Judicial)